

NATIONAL COMPANY LAW TRIBUNAL, MUMBAI BENCH
COURT III

115. I.A. 4583/2023

I.A. 2190/2024

In

C.P.(IB)-1150(MB)/2022

CORAM: MS. LAKSHMI GURUNG, MEMBER (J)
SH. CHARANJEET SINGH GULATI, MEMBER (T)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL
COMPANY LAW TRIBUNAL ON **17.05.2024**

NAME OF THE PARTIES: Beacon Trusteeship Limited

V/s

Nirmal Lifestyle (Mulund) Pvt Limited.

Appearance

For Applicant : Adv. Ayush J Rajani i/b AKR Legal

For Respondent : Adv. Nausher Kohli a/w. Adv. Mrunali Lanjewar i/b
MDP & Partners

SECTION 7 OF THE IBC, 2016

ORDER

Hearing Through: Virtually and Physical (Hybrid) Mode

I.A. 2190/2024

This application has been filed by the RP seeking following reliefs;

- a) *Consider the present IA___ of 2023 under the provisions of Section 60(5)(c) r.w.s 12(3) of the Code;*
- b) *Allow an extension of time by 60 days from the 270th day of CIRP i.e. from 06 April 2024 thereby CIRP period would conclude on 05 June 2024, in terms of section 60(5)(c) r.w.s 12(3) of the Code and proviso thereto;*
- c) *Issue such other necessary orders as may be necessary in the matter.*

Ld. Counsel for the RP submits that 16 expressions of interest have been received and last date for submission of the Resolution Plan is 19.06.2024.

In view of the facts and circumstances of the present case, we are inclined to grant extension by 90 days after 270 days w.e.f. 06.04.2024 upto 05.07.2024.

I.A. is **allowed** and stands **disposed of**.

I.A. 4583/2023

Ld. Counsel for the Respondent submits that out of 28 items 26 items have been already handed over only two more items are required to be handed over for which one week time is sought. The Respondents are collating the financial of the partnership firm for the last three years and shall submit the same within ten days. List for compliance on **20.06.2024**.

Sd/-
CHARANJEET SINGH GULATI
Member (Technical)
---Rajeev---

Sd/-
LAKSHMI GURUNG
Member (Judicial)